

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, AT NEW DELHI

OA NO. 165 OF 2024

IN THE MATTER OF:

ACHHRU RAM SHARMA

.....APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

..... RESPONDENTS

NDOH: 10.07.2025

INDEX

S NO.	PARTICULAR	PAGE NO.
1.	REJOINER ON BEHALF OF THE APPLICANT TO THE REPLY FILED BY RESPONDENT NO. 3 I.E. M/S. AP REFINERY PVT. LTD.	1 - 5
2.	AFFIDAVIT IN SUPPORT.	6 - 7
3.	PROOF OF SERVICE ATTACHED.	8

PLACE: GURUGRAM

DATE: 07.07.2025

A.R. TAKKAR, SHRIYA TAKKAR, UNNATI ANAND, MANAN TAKKAR,

Aastha
Prince
AASTHA TYGAI, PRINCE SHARMA AND UDIT SAINI
ADVOCATES

ARTLO
P-6/2E, DLF PHASE-2,
GURGAON 122002
9582209633

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, AT NEW DELHI

①

OA NO. 165 OF 2024

IN THE MATTER OF:

ACHHRU RAM SHARMA

.....APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

..... RESPONDENTS

**REJOINER ON BEHALF OF THE APPLICANT
TO THE REPLY FILED BY RESPONDENT NO. 3
I.E. M/S. AP REFINERY PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present captioned Original Application has been filed by the Applicant and the same is pending adjudication before this Hon'ble Tribunal and is now listed for hearing on 10.07.2025. This rejoinder is being filed in pursuant to the order dated 11.02.2025 passed by this Hon'ble Tribunal.
2. That at the outset, the Applicant herein denies each and every statement and contentions set forth in the reply to the extent the same are contrary to and/or inconsistent with the true and complete facts of the case. That the Applicant herein further humbly submits that the averments and contentions, as stated in the reply filed by the Respondent No. 3, may not be taken to be deemed to have been admitted by the Applicant herein, save and except what are

expressly and specifically admitted and the rest may be read as travesty of facts.

3. That the averments made by the Applicant herein in the Original Application as well as the IA filed for place on record facts stated in the body of the IA are reiterated and are not being specifically repeated herein for the sake of brevity.
4. That in response to the allegation that the Applicant has a malicious business motive, it is submitted that the Applicant ab-initio in his Original Application has come clean and brought all relevant facts to the knowledge of this Hon'ble Tribunal including relating to his shareholding in Respondent No. 3 industry. It is further submitted that there exists no element of business competition between Respondent No. 3's Industry and Applicant's other company as being alleged. The Applicant's sole concern, as consistently reflected throughout the Original Application and the supporting pleadings/ documents, pertains to the grave environmental degradation allegedly caused by the operations of Respondent No. 3's industry. The said concern is not limited to the Applicant alone but is also echoed by local villagers whose lands are in close proximity to the Respondent No. 3 Industry. The documentary evidence on record clearly demonstrates that these genuine environmental grievances have been, for reasons best known to the statutory authorities, have been malafidely brushed under the carpet seemingly under the undue influence of Respondent No. 3. It is reiterated that the Respondent No. 3 is politically very influential having deep pockets and it appears that they have systematically managed the entire show.
5. That in response to the allegation that there has been no violation of environmental norms, it is submitted by the Applicant that the contention put

forth by the Respondent No. 3 Industry that Central Pollution Control Board does not prescribe any standard for SAR (Solid Adsorption Ratio) is wholly misleading and factual incorrect. While it may be true that in the National Capital Region there is limited or no effluent discharge onto agricultural or plantation land, thereby rendering SAR testing less relevant in those areas, the environmental context in Punjab is fundamentally different. In the state of Punjab, effluent discharge onto plantation areas is a common practice, and in view of this reality, the Punjab Pollution Control Board actively monitors and permits SAR testing to assess the impact on soil quality. This is particularly relevant in the present case, where reference has been made to the PPCB's report concerning Respondent No. 3 Industry. The findings in that report clearly indicate that several parameters, including SAR levels, have exceeded the prescribed environmental norms, thus underscoring the deteriorating condition of the soil in the surrounding areas.

6. It is submitted that the omission of the Oil and Grease parameter in the analysis presented by the Joint Committee before this Hon'ble Tribunal appears to be a deliberate and material lapse. The failure to analyse or disclose this critical parameter raises serious concerns, especially considering that elevated levels of Oil and Grease are directly correlated with higher concentrations of BOD and COD. Had a proper analysis been conducted and placed on record, it is highly likely that the values of BOD and COD would have been found to exceed the prescribed environmental standards by a significant margin. This omission is not merely procedural but has substantive environmental implications. In the absence of effective treatment mechanisms, effluent containing high levels of oil, grease, and other organic pollutants continues to be discharged into the environment, resulting in

persistent and escalating degradation of soil and water quality in the surrounding areas. As a result, untreated or inadequately treated effluent continues to be discharged, contributing to ongoing and severe environmental degradation in the surrounding area.

7. The Applicant has already placed on record recent and scientifically verified analysis reports pertaining to samples collected from multiple locations in and around the premises of Respondent No. 3's Industry. These reports categorically contradict the claims and defensive stand adopted by Respondent No. 3 and reveal a pattern of serious environmental violations. In view of the discrepancies between the Respondent No.3's assertions and the actual ground-level findings, the Applicant respectfully prays that this Hon'ble Tribunal may be pleased to direct an independent and impartial collection and re-testing of the samples for all relevant parameters from two different and reputed labs. This re-testing should be conducted by an expert agency or team not connected in any manner with the Government of Punjab or the Respondent Board, so as to ensure transparency, objectivity, and credibility in the process and outcome. This analysis report shall prove and aid this Hon'ble Tribunal to decide this matter in a just and fair manner.

PRAYER

In light of the facts and circumstances mentioned hereinabove, it is prayed that this Hon'ble Tribunal may be graciously pleased to:

- i. Take the present Rejoinder on record;

And/or

Pass such and/or further orders as deemed fit and proper in the peculiar facts and circumstances of this case in favor of the Applicant/Petitioner.

Note : Affidavit in support is attached.

Achhru Ram

DATE:
PLACE:

PETITIONER/APPLICANT
(MR. ACHHRU RAM SHARMA)

(A.R. TAKKAR, SHRIYA TAKKAR, AVANTIKA THAKUR, MANAN TAKKAR,

Aastha *Prince*

AASTHA TYAGI, PRINCE SHARMA & UDIT SAINI)
ADVOCATES
M/S ARTLO
P-6/2-E, DLF PHASE -2, GURGAON - 122002
9582209633
ARTAKKAR@ARTLO.IN
PRINCE@ARTLO.IN

VERIFICATION

I, Achhru Ram Sharma S/o Sh. Karam Chand Aged about 65 years, R/o H No 349, Ward No 10, Sangrur Bypass Road, A.P. Enclave, Dhuri, Tehsil Dhuri Sangrur, Punjab - 148024 hereby verify that the contents of paragraph No. 1 to 7 thereof are true and correct to my knowledge. No part of it is false and no material fact has been kept concealed therefrom.

Achhru Ram

DATE:
PLACE:

PETITIONER/APPLICANT
(MR. ACHHRU RAM SHARMA)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. Of 2024

IN THE MATTER OF:

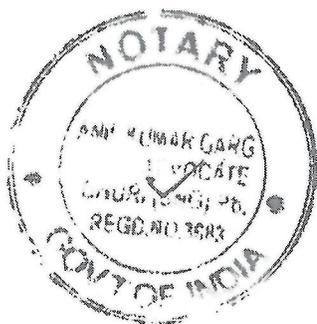
ACHHRU RAM SHARMA

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENT



Affidavit of Achhru Ram Sharma S/o Sh. Karam Chand, Aged about 65 years, R/o H No 349, Ward No 10, Sangrur Bypass Road, A.P. Enclave, Dhuri, Tehsil Dhuri Sangrur, Punjab - 148024

I, the above named deponent do hereby solemnly affirm and state as under:

1. That I am the Applicant/Petitioner in the Original Application and as such well acquainted with the facts of the present case as per records available and competent to affirm the present affidavit.
2. That the Rejoinder has been drafted under my instructions and after perusing its contents, the same has been duly signed and the contents of the same are true and correct based on the records maintained by me in the ordinary course of its day. No part of it is false and nothing material has been kept concealed therefrom.

The Contents of this Affidavits/Documents
has been read over to the deponent present
and (She has accepted the same the content)



ADVANCE SERVICE COPY OF THE REJOINER TO THE REPLY ON BEHALF OF THE APPLICANT IN THE MATTER TITLE AS OA/165/2024 (ACHHRU RAM SHARMA VS STATE OF PUNJAB & ORS.)

From Kuldeep Kumar/Suresh Kumar Clerks ARTLO <Clerks@artlo.in>

Date Mon 7/7/2025 5:07 PM

To OFFICE@MARKLEGAL.CO.IN <OFFICE@MARKLEGAL.CO.IN>; ISHANTGOYAL@APREFINERY.COM <ISHANTGOYAL@APREFINERY.COM>; ISHANTGOYAL@APREFINERY.COM <ISHANTGOYAL@APREFINERY.COM>; BHUWANGOYAL@APREFINERY.COM <BHUWANGOYAL@APREFINERY.COM>; COMPLAINT.SEWAKENDRA@GMAIL.COM <COMPLAINT.SEWAKENDRA@GMAIL.COM>; MSPPCB@GMAIL.COM <MSPPCB@GMAIL.COM>; BHUWANGOYAL@APREFINERY.COM <BHUWANGOYAL@APREFINERY.COM>

Cc Aastha Tyagi <aastha@artlo.in>; Manan Takkar <manantakkar@artlo.in>; Prince <prince@artlo.in>

1 attachment (4 MB)

ACHHRU RAM SHARMA VS STATE OF PUNJAB AND ORS.pdf;

Please find attached herewith a copy of the rejoinder to the reply on behalf of the applicant in the matter titled as **OA/165/2024 (ACHHRU RAM SHARMA VS STATE OF PUNJAB & ORS.)** at National Green tribunal Pune.

The same has been served upon your good self towards advance service.

Kindly acknowledge the receipt of same.